

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.95/TL/2018**

Subject : Application under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Goa-Tamnar Transmission Project Limited.

Date of hearing : 29.5.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Goa- Tanmar Transmission Project Limited (GTTPL)

Respondents : Maharashtra State Electricity Distribution Company Ltd. and Others

Parties present : Shri Pulkit Sharma, Advocate, GTTPL  
Shri Sanjay Nayak, PFCCL  
Shri N.C. Gupta, PFCCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for grant of transmission licence under Section 14 read with Section 15 (1) of the Electricity Act, 2003 (Act) to establish Transmission System for "Additional 400 kV feed to Goa and Additional System for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool" on Build, Own, Operate and Maintain basis and requested to grant transmission licence.

2. The Commission observed that as per Section 15 (4) of the Act and Regulation 9 (11) of the Transmission Licence Regulations, CTU is required to submit its recommendations. However, recommendations of CTU have not been received so far. The Commission directed CTU to submit its recommendations in terms of Section 15 (4) of the Act on or before 8.6.2018.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**